

REPORTS RE INTAKE OF S.C. AND S.T. AGAINST VACANCIES ON RAILWAYS, ETC.

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : I beg to lay on the Table :—

(1) A copy of the Report (Hindi and English versions) on the progress made in the intake of Scheduled Castes and Scheduled Tribes against vacancies reserved for them in recruitment and promotion categories on the Railways for the half year ending 30th September, 1979.

(2) A copy of the Report (Hindi and English versions) on the progress made in the intake of Scheduled Castes and Scheduled Tribes against vacancies reserved for them in recruitment and promotion categories on the Railways for the half year ending 31st March, 1980.

(3) A statement (Hindi and English versions) showing reasons for delay in laying the Report mentioned at (i) above. [*Placed in Library see No. LT-2752/81.*]

12.15 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha :—

- (i) “In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the

Rajya Sabha, at its sitting held on the 1st September, 1981, agreed without any amendment to the British India Corporation Limited (Acquisition of Shares) Bill 1981, which was passed by the Lok Sabha at its sitting held on the 27th August, 1981.”

- (ii) “In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 1st September, 1981, agreed without any amendment to the Delhi University (Amendment) Bill, 1981, which was passed by the Lok Sabha at its sitting held on the 26th August, 1981.”

- (iii) “In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 2nd September, 1981, agreed without any amendment to the Dalmia Dadri Cement Limited (Acquisition and Transfer of Undertakings) Bill, 1981 which was passed by the Lok Sabha at its sitting held on the 27th August, 1981.”

12.17 hrs.

**COMMITTEE ON PETITIONS
FORTH REPORT**

SHRIMATI VIDYA CHENNU-PATI (Vijaywada) : I beg to present the Fourth Report (Hindi and English versions) of the Committee on Petitions.